

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
(THROUGH VIDEO CONFERENCING)**

OA No 283/2021

This, the 8th day of October, 2021

HON'BLE MR. A MUKHOPADHAYA, MEMBER (A)

Mohammad Aman, aged about 30 years, son of late Mohammad Abrar resident of 584 Ka/151, Bangla Bazar, Jail Road, District Lucknow.

....Applicant

By Advocate: Shri Jitendra Pandey

Versus

- 1. Union of India, through its General Manager, Northern Railway, Baroda House, New Delhi.**
- 2. Divisional Personnel Officer, Divisional Office, Northern Railway, Lucknow.**
- 3. Senior Divisional Officer of Movement, Northern Railway, Lucknow**
- 4. Divisional Regional Manager, Divisional Regional Office, Northern Railway, Lucknow.**

...Respondents

By Advocate : Ms. Prayagmati Gupta.

Order (Oral)

At the outset, Shri Jitendra Pandey, learned counsel for the applicant, submitted that this is matter where the applicant has submitted several representations to the respondents with the final representation being dated 05.06.2018, (Annexure-A-13), requesting the respondents to medically examined him, allot him

a duty categorization, and allow him to join the respondent organization accordingly. He submitted that the respondents have not decided his representation so far and he would be satisfied if a direction is given to the respondents to consider the representation made to them by the applicant on 05.06.2018, (Annexure A-13), and after affording the applicant an opportunity of a personal hearing in order to better explain his case, decide the same in a reasonable timeframe.

2. Issue notice. Ms. Prayagmati Gupta, learned standing counsel for Northern Railway, accepts notice on behalf of all the respondents and submits that if the representation in question is to be decided in the manner suggested, then a period of at least two months would be required for this purpose.

3. Looking to the limited plea made by the learned counsel for the applicant, I deem it appropriate, without entering into the merits of the case, to dispose of this OA at the stage of admission itself by directing the respondents to consider the representation dated 05.06.2018, (Annexure-A-13), made to them by the applicant, and after affording the applicant an opportunity of a personal hearing in order to enable him to better explain his case, decide the same by way of a reasoned and speaking order in accordance with law within a period of two months of receipt of a certified copy of this order.

4. OA is disposed of accordingly.

5. There will be no order on costs.

(A. MUKHOPADHAYA)
MEMBER (A)